

Listed on : 15.11.2016
Registrar Court No. : 2
Item No. : 51

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO.10915 OF 2015

State of Uttar Pradesh ... Petitioner(s)
VERSUS
Mahesh Chandra & Anr. ... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Court of Id.
Registrar on 03.10.2016, when the following order was passed -

**"Four weeks time, as last chance is given to the
learned counsel for the petitioner to comply with
the terms of the order dated 23.8.2016 of this
Court in respect of both respondents.**

List again on 15.11.2016."

There are two Respondents in the instant matter.

It is submitted that Counsel for the Petitioner has on
25.10.2016 filed a letter stating therein that as per report of
village Pradhan respondent no.1 has left the village and respondent
no.2 has the same address as given in Special Leave Petition. (Copy
of village Pradhan's report is annexed herewith).

In the absence of fresh address of Respondent No.1, spare copy
of Special Leave Petition and the Counsel for the petitioner has not
furnished the particulars of the Trial Court through which notice to
be issued to Respondent Nos.1 & 2 could not be issued, so far.

Service of Show Cause Notice is incomplete in respect of both
the Respondents.

The matter above-mentioned is listed before the Court of
Registrar with this office report.

DATED this the 12th day of November, 2016.

Copy to - ASSISTANT REGISTRAR
Mr. Abhishth Kumar, Advocate
ASSISTANT REGISTRAR